

X

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**Eastern Zone Bench, Kolkata****Original Application No. 123/2025/EZ**

Biplab Kumar Chowdhury.

.....Applicant

-Versus-

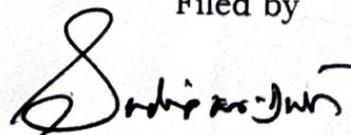
West Bengal Pollution Control Board

... ..Respondent

**AFFIDAVIT ON BEHALF OF RESPONDENT NO-6, THE DISTRICT LAND
& LAND REFORMS OFFICER, ALIPURDUAR IN THE ORIGINAL
APPLICATION****INDEX**

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Filed by


Sudip Kumar Dutta,
Advocate.
High Court, Calcutta



03 JAN 2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**Eastern Zone Bench, Kolkata****Original Application No. 123/2025/EZ**

In the matter of:

Biplab Kumar ChowdhuryApplicant

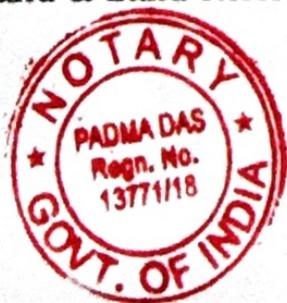
-Versus-

West Bengal Pollution Control BoardRespondent

**AFFIDAVIT ON BEHALF OF RESPONDENT NO-6, THE DISTRICT LAND
& LAND REFORMS OFFICER, ALIPURDUAR IN THE ORIGINAL
APPLICATION**

I, Sanjoy Pandit son of Late Paritosh Pandit, aged about 49 years, serving as Deputy District Land & Land Reforms Officer, Alipurduar at Dooarskanya ,4th Floor ,P.O.-Alipurduar Court ,District- Alipurduar , do hereby solemnly affirm and state as follows:

1. I , Sanjoy Pandit ,WBCS(Exe) & Deputy District Land & Land Reforms Officer duly authorized to file an affidavit on behalf of The District Land & Land Reforms Officer, Alipurduar and I have made myself



well acquainted with the facts and circumstances of the instant case and affirm the instant affidavit and file a report in compliance with the orders passed by this Hon'ble Tribunal.

The copy of the same is annexed herewith and marked as **Annexure-R 1**

2. The instant affidavit is being filed apropos the directions contained in the order 07.11.2025 whereby this Hon'ble Tribunal has been pleased to direct the respondent no. 6 being the District Land & Land Reforms Officer, Alipurduar to file affidavit stating clearly what action has been taken by the respondents.

3. I say that as per record of this office, the conversion were allowed from Classification Sahari to Crusher vide conversion case No. CN/2021/2006/88, on 16.11.2021 in respect of Plot No. 999, area 1.40 acres ,Khatian No. 1030, in favour of Sri Arun Narjinary and vide conversion case No. CN/2018/2006/111 on 05.09.2018 on plot no. 999,1000 and 1001 measuring area 0.56 acres khatian no.996 in favour of Sarath Chandra Narjinary of Mouza - Dakshin Chengmari, J.L.No. 42 P.S. Kumargram under Section 4C of the West Bengal Land Reforms Act, 1955. The conversion was duly processed and approved in accordance with the norms and procedures prescribed under the said Act and its allied rules.



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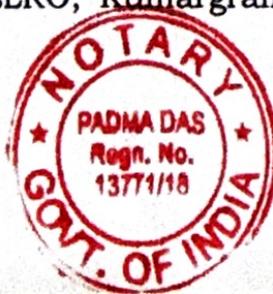
The copy of the same is annexed herewith and marked as **Annexure-R 2**

4. I say that further field enquiry report submitted by The Block Land & Land Reforms Officer, Kumargram vide Memo No. 785/BLLRO/KMG/2025 dated 16.10.2025 state , that "L & T has an ongoing Crusher operation in plot no. 999 Mouza - Dakshin Chengmari, J.L. No. 42 and the Crusher site is approximately 1300 ft. from the river. Simplex has not been conducting any crushing operations for the past two years as they vacated the site around two years ago as per the local people and the L&T officials.

The copy of the same is annexed herewith and marked as **Annexure-R 3.**

5. I say that this office does not issue the consent to establish & consent to operate. The Respondent authorities never issued any permission in favour of M/s Larsen & Toubro Limited and M/s Simplex Infrastructure Limited for mining operations on the river bed of Raidhak-II.

6. I say that a fresh inspection report was sought vide memo. no. 1659/Law cell/DLLRO/APD/2025 Dated.11.12.2025 to which a reply was received vide memo. no. 939/BLLRO/KMG/2025 dated 12.12.2025 wherein it was brought out by the BL&LRO, Kumargram that "... no



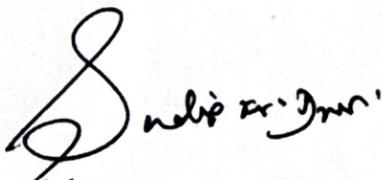
mining activities could be noticed . There is no stone crusher on the river bed of Raydak-II. There is no existence of Simplex stone Crusher around Hemeguri or Chengmari area.

The copy of the same is annexed herewith and marked as **Annexure-R 4**.

7. I say that the statements made in the above paragraphs are true to my knowledge are belief of the record as available in the office of the deponent and the rest are humble submissions before the Hon'ble Tribunal.

8. That it is most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to pass necessary order / orders as is deemed fit for the ends of justice.

Identified by me


Advocate

Sanjay prndit
Deponent

Dy. D.L.& L.R.O.
ALIPURDUAR



SOLEMNLY AFFIRMED AND DECLARED
BEFORE ME ON IDENTIFICATION

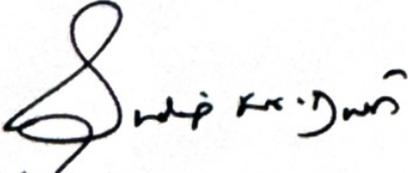

PADMA DAS
NOTARY

03 JAN 2026

Verification

I, Sanjoy Pandit ,WBCS(Exe) & Deputy District Land & Land Reforms Officer, Alipurduar, do hereby solemnly affirm and verify that the contents of the statements made in the above paragraphs of the affidavit are true and correct to the best of my knowledge and belief. No part of the same is false and nothing material has been concealed there from.

Identified by me


Advocate

Sanjoy Pandit
Deponent

Dy. D.L. & L.R.O.
ALIPURDUAR





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Annexure - R-1

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT MAGISTRATE & COLLECTOR
ALIPURDUAR
DOOARS KANYA, P.O- ALIPURDUAR COURT, DIST- ALIPURDUAR, PIN-736122.
E-mail: dmapd20@gmail.com, apd.dllro@gmail.com

LETTER OF AUTHORIZATION

I do hereby authorized Sri Sanjoy Pandit, WBCS (Exe) & Deputy District Land & Land Reforms Officer, Alipurduar to file affidavit on behalf of the District Magistrate, Alipurduar in O.A. No. 123/2025/EZ in the matter of Biplab Kumar Chowdhury V/s West Bengal Pollution Control Board & Ors.

Signature of the authorized officer

District Magistrate
Alipurduar




Government of West Bengal
 Office of the District Land & Land Reforms Officer
 আলিপুরদুয়ার

CERTIFIED TO BE A TRUE COPY

অরুণ নাভিনারী

পিতা/স্বামীর নাম: রমেশ

নিজ

P.S.: কুমারগ্রাম

District: আলিপুরদুয়ার

Sub: Prayer for change of character of land from one class to another

Ref: His/Her application dated: 27/09/2021

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for conversion of land from one class to another as noted in the schedule-I below with effect from 16/11/2021 subject to the terms and condition as noted in schedule-II

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2021/2006/88)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
দক্ষিণ চৈঃমারী, 42, কুমারগ্রাম	1030	999		8434	1.4000	সহরী	ক্রাশার

Schedule - II

(Terms and conditions for conversion)

- This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955.
- This permission of conversion is also without prejudice to any the provision of the Urban Land (Ceiling and Regulation) Act , 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.
- This permission for conversion will stand revoked - if there is any - violation of the provision of prevailing laws -enforcing prevention -of environmental pollution affecting public health in general of the locality at any point of time.
- This -permission -of conversion will also stand -revoked if the land is used other than the purpose for which permission is given.
- The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.


SRO-II
 Office of the D.L. & L.R.O.
 Alipurduar

Page 1 of 2



16/11/2021

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CERTIFIED TO BE A TRUE COPY 268

This conversion certificate is being issued in accordance with the notification bearing no. 4296 LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt. & Additional Chief Secretary to the Govt. of West Bengal, published on 24.09.2009 in-the Kolkata Gazette, Extraordinary.

- f) Subject to approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006.

Collector u/s 4C of the WBDR Act, 1955

District Land & Land Reforms Officer

Memo: 1061(3)/IV-5/53/MS/Quard/APD/2021. Dated: 16/11/2021

- (i) The BL&LRO, কুমারগাম for information and taking necessary action.
(ii) The RI, of the চেংমারি for information and taking necessary action.
(iii) Office copy of the certificate to be kept with the relevent case Record

District Land & Land Reforms Officer

SRO-II
Office of the D.L.& L.R.O
Alipurduar





GOVERNMENT OF WEST BENGAL
Office of the Sub-Divisional Land & Land Reforms Officer, Alipurduar
 P.O. Alipurduar Court, Dist: Alipurduar, West Bengal, Pin-736122
 Email: alipurduarsdllro@gmail.com

Memo No/187 /SDLLRO/APD/2025

Date: 22/12/2025

To : The Additional District Magistrate &
 District Land & Land Reforms Officer
 Alipurduar.

Sub : Submission of Certified Copy of Conversion Certificate.

Ref : His kind memo no. 1728/Law/DLLRO/APD/2025 dated- 22/12/2025

Sir,

With due respect, the undersigned is sending herewith the certified copy of conversion certificate of case no. CN/2018/2006/111 for your kind perusal and necessary action.

Encl: As stated above.

Yours faithfully

Sub - Divisional Land & Land Reforms Officer
 Alipurduar





CERTIFIED TO BE A TRUE COPY

Government of West Bengal
Office of the Sub-Divisional Land & Land
Reforms Officer

আলিপুরদুয়ার আলিপুরদুয়ার

Certificate of Conversion



Memo :

Date : 05/09/2018

To

নাম: শরত চন্দ্র নার্জিনারী

পিতা/স্বামীর নাম: মুসরাম নার্জিনারী

ঠিকানা: নিজ

P.S.: কুমারগ্রাম

District: আলিপুরদুয়ার

Sub: Order allowing Change, conversion or alteration of mode of use of land.

Ref: His/Her application dated: 23/08/2018

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 05/09/2018, subject to the terms and condition as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2018/2006/111)

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No. (after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
দক্ষিণ চেংমারী, 42, কুমারগ্রাম	996	1000		10000	0.2800	ডাঙ্গা	ক্রাশার
দক্ষিণ চেংমারী, 42, কুমারগ্রাম	996	1001		1176	0.0200	ডাঙ্গা	ক্রাশার
দক্ষিণ চেংমারী, 42, কুমারগ্রাম	996	999		1566	0.2600	সহরী	ক্রাশার

Schedule - II

(Terms and conditions for conversion)



a) *(Faint handwritten text)*

Government of West Bengal
Office of the Sub-Divisional Land & Land
Reforms Officer
Allpurduar Allpurduar

Certificate of Conversion

Memo:

Date: 05/09/2018

To

Name: Sarat Chandra Narjinari

Father/Husband's Name: Musram Narjinari

Address: Self

P.S.: Kumargram

District: Alipurduar

Sub: Order allowing Change, conversion or alteration of mode of use of
 Land.

Ref: His/Her application dated: 23/08/2018

In terms of the provision laid down in sec 4C of the West Bengal Land Reforms Act, 1955 as amended up to date read with the provision of Rule 5A of West Bengal Land Reforms Rules, 1965 permission is hereby accorded to him/her for change, conversion or alteration of mode of use of land from one class to another as noted in the schedule-I below with effect from 05/09/2018, subject to the terms and conditions as noted in schedule-II.

Schedule-I

(Schedule of Land for which conversion is allowed vide case no. CN/2018/2006/111)sp

Mouza With JL No. & PS	Khatian No.(LR)	LR Plot No. Noted in the Deed	New Plot No.(after creation of Bata if any)	Share	Area (in Acres)	Classification as per ROR	Classification for which permission accorded
Dakshin Chengmari, 42, Kumargram	996	1000		10000	0.2800	Danga	Crusher
Dakshin Chengmari, 42, Kumargram	996	1001		1176	0.0200	Danga	Crusher
Dakshin Chengmari, 42, Kumargram	996	999		1566	0.2600	Danga	Crusher

Schedule- II

(Terms and conditions for conversion)



X

This permission for conversion is without prejudice to any of the provisions of chapter IIB of West Bengal Land Reforms Act, 1955 and any of the provisions of sub section(3) of section 6 of the West Bengal Estate Acquisition Act 1953.(West Bengal Act I of 1954)

b) This permission for conversion is also without prejudice to any provision of the Urban Land (Ceiling and Regulation) Act, 1976 (Act 33 of 1976) & the Town & Country (Planning & Development) Act, 1979, if these are applicable to the land involved.

c) This permission for conversion is also without prejudice to any provision of the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2006) where the land is situated within the areas of East Kolkata Wetlands as defined in the East Kolkata Wetlands (Conservation and Management) Act, 2006 (West Bengal ACT VII of 2005).

d) Where the object of change or conversion is to use the land for a purpose for which approval or license from an appropriate authority is necessary, the order directing change, conversion or alteration is subject to obtaining such approval or permission or license from such authority as soon as the order granting change or conversion as sought for is made.

e) Where the application relates to permission for change, Conversion or alteration of any land having water body, the order allowing change, conversion or alteration is subject to creation of compensatory water body of equal or larger size of such water body within a period of 90 days from the date of issue of the order granting change, conversion as sought for is made.

f) This permission of conversion will stand revoked if the land is found already acquired under any proceedings of Land Acquisition Act or any other Act.

g) This permission for conversion is subject to the approval of the Competent Authority under the West Bengal Trees (Protection and Conservation in Non-Forest Areas) Act, 2006 wherever applicable.

h) This permission for conversion will stand revoked if there is any violation of the provision of prevailing laws enforcing prevention of environmental pollution affecting public health in general of the locality at any point of time.

i) This permission of conversion will also stand revoked if the land is used for other than the purpose for which permission is given.

j) The Land Revenue shall be determined as per sec. 23 of amended WBLR Act.

k) This conversion certificate is issued in accordance with the notification bearing no. 4296-LR/1A-05/07 GE(M) dated 17.09.2009 of the Commissioner General, Land and Land Reforms Deptt and Addl Chief Secretary to the Govt of West Bengal, published on 24.09.2009 in the Kolkata Gazette, Extraordinary.

Collector u/s 4C of the WBLR Act, 1955
&

Sub-Divisional Land & Land Reforms Officer

Dated: 05/09/2018



Memo
No:

(i) The JI & LRO, কুমারগঞ্জ for information and taking necessary action.

(ii) The JI, of the চেংমারি for information and taking necessary action.

(iii) Office copy of the certificate to be kept with the relevant case Record



Certified to be true copy

[Signature]
22/12/25

Dy. Director and SDL & LRQ
Alipurduar



18.

273

GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT LAND & LAND REFORMS OFFICER, ALIPURDUAR
DOOARS KANYA (4th Floor), P.O- ALIPURDUAR COURT, DIST- ALIPURDUAR,
PIN-736122

E-MAIL : apd.dllro@gmail.com , ADM.LR- wb@alipurduar.gov.in

Tel: 03564-275531

Memo No. 1425 /Law Cell/DLLRO/APD/2025

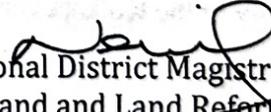
Dated 15/10/25

To
The Block Land and Land Reforms Officer,
Kumargram Block

**Sub : Enquiry report in connection with O.A. No. 123 of 2025 in the matter of
Biplab Kumar Chowdhury vs West Bengal Pollution Control Board & Ors.**

With reference to the above , Biplab Kumar Chowdhury has filed O.A. bearing No. 123 of 2025 before NGT, Eastern Zonal Bench, Kolkata against stone crusher unit on riverbed of Raidhak-II.

Therefore, you are requested to conduct a physical enquiry on the suit land and submit detail report regarding the matter including location of stone crusher units with sketch map to this end.


Additional District Magistrate and
District Land and Land Reforms Officer
Alipurduar


SRO-II
Office of the D.L. & L.R.O.
Alipurduar



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OFFICE OF THE DL & LR 274
ALIPURDUAR

DOCKET NO. 5488
DATE 30/10/25



GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER
KUMARGRAM, ALIPURDUAR

Memo No. 785/BLLRO(KMG)/2025

Dated. 17.10.2025

To
The Additional District Magistrate and
District Land and Land Reforms Officer
Alipurduar.

Sub: Submission of reports in connection with O.A No.123 of 2025 in the matter of Biplab Kumar Chowdhury-Vs- West Bengal Pollution Control Board & Ors.
Ref: Memo No. 1425/Law Cell/DLLRO/APD/2025 dated. 15.10.2025.

Respected Sir,

In pursuance of your kind direction, a field enquiry has been caused by the Revenue Inspector, Chengmari G.P.

It transpires from the field enquiry report that the L&T has an ongoing crusher operation in the L.R plot No.999, Mouza- Dakshin Chengmari, J.L.No. 42. The land is recorded in favour of Arun Narjinary S/O- Ramesh and classified as Sahari but the owner has been accorded permission to use 1.40 acres of land as "crusher" vide conversion case No. CN/2021/2006/88 from your good office. The photocopy of the conversion certificate and the plot information is enclosed herewith. (The field enquiry report along with a hand sketch map is enclosed herewith).

And it also reveals that the Simplex has not been conducting any crushing operations for the past 2 years. (The field enquiry report is enclosed).

This is for favour of your kind information and perusal.

Encl: As stated.

Yours sincerely,


Assistant Director and
Block Land and Land Reforms Officer
Kumargram, Alipurduar
BLOCK LAND & LAND REFORMS OFFICER
KUMARGRAM




SRO-II
Office of the D.L.& L.R.
Alipurduar



Office of the Revenue Inspector
Chengmari GP
Kumargram, Alipurduar
Govt. of West Bengal



Date :- 16/10/2025

To,
The Block Land & Land Reforms Officer
Kumargram, Alipurduar

Sub : Submission of field enquiry report regarding "Statement of Facts" i.c.w OA No. 123 of 2025 in the matter of Biplab kr. Chowdhury Vs West Bengal Pollution Control Board & Ors.

Sir,

In reference to the above cited subject matter and your kind direction a field enquiry was carried out on 16.10.2025 in presence of M/s Larsen and Toubro Limited officials. As per field enquiry I found that L & T has an ongoing crusher operation in plot no. 999, Mouza-Dakhshin Chengmari, JI no- 42 and the crusher site is approximately 1300 ft. from the river.

Simplex has not been conducting any crushing operations for the past 2 years, as they vacated the site around two years ago as per the local people and the L&T officials.

Its pertinent to mention here that a trace map is attached herewith this report for your kind perusal please.

Encl: As stated.

Countersigned.
17.10/25

BLOCK LAND & LAND REFORMS OFFICER
KUMARGRAM

Yours faithfully,

[Signature]
16.10.2025

Revenue Inspector
Revenue Inspector
Chengmari G O

SRQ-II
Office of the D.L. & L.R.O.
Alipurduar



A PART TRACE MAP SHOWING THE AREA OF L&T CRUSHER FIELD

MOUZA : DAKSHIN CHENG MARI JL NO: 42



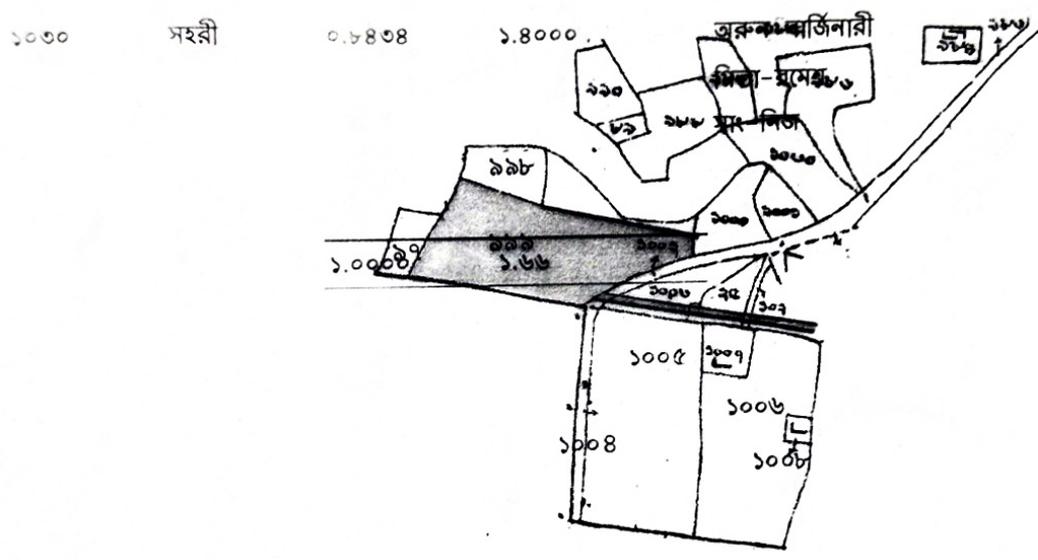
রক- কুমারগ্রাম SHEET NO: 1 [২০০৬০৪২]

জে.এল. নং- ১৫৬৬ SCALE: 16 INCH= 1 MILE

শ্রেণী- সহরী জমির পরিমাণ(এ)- ১.৬৬০০

খতিয়ান নং- ৯৯৬ • Proposed Land shown as the Crusher of "L & T" শ্রমিক

৯৯৬ সহরী ১.৫৬৬ ০.৯৬০০ শরত্ চন্দ্র নার্জিনারী
পিতা-মুসরাম নার্জিনারী
সাং-নিজ



Land Schedule

Mouza, JL No	LR PLOT NO	TOTAL AREA OF PLOT (ACRE)	Classification	Proposed Land (Acre)	Remarks
Dakshin Chengmari, JL No: 42	999	1.66	Sahari	1.40 Acre	BLOCK LAND & LAND REFORMS OFFICER KUMARGRAM

(*উল্লিখিত খতিয়ানের যথার্থ অংশ পরিমাণ, ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

For Office Use Only.

স্বাক্ষর
12/10/25
BLOCK LAND & LAND REFORMS OFFICER KUMARGRAM

Page ১ of ১

Prepared by,
16.10.2025 12:08 PM
REVENUE INSPECTOR
Revenue Inspector

SRO-II
Office of the D.L & L.R.O
Alipurdwar

পশ্চিমবঙ্গ সরকার
সমষ্টি ভূমি ও ভূমি সংস্কার আধিকারিকের করণ
-দাগের তথ্য-



[২০০৬০৪২]

জেলা- আলিপুরদুয়ার
মৌজা- দক্ষিণ চেংমারী
দাগ নং- ৯৯৯
সাবেক দাগ নং- ৮৮৫

ব্লক- কুমারগ্রাম
জে.এল.নং- ৪২
শ্রেণী- সহরী

থানা- কুমারগ্রাম
জমির পরিমাণ(এ)- ১.৬৬০০

খতিয়ান নং	শ্রেণী	অংশ	অংশ পরিমাণ(এ)	স্বত্বের/লেসীর বিবরণ	মন্তব্য
৯৯৬	সহরী	০.১৫৬৬	০.২৬০০	শরত্ চন্দ্র নার্জিনারী পিতা-মুসরাম নার্জিনারী সাং-নিজ	
১০৩০	সহরী	০.৮৪৩৪	১.৪০০০	অরুণ নার্জিনারী পিতা-রমেশ সাং-নিজ	
		১.০০০০	১.৬৬		

১২/১০/১৮
BLOCK LAND & LAND REFORMS OFFICER
KUMARGRAM

(*উল্লিখিত খতিয়ানের যথার্থ অংশ পরিমাণ, , ঐ খতিয়ানে উক্ত দাগে অংশ অনুসারে নির্ধারিত হইবে।)

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Alipurduar

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১৭/১০/২০২৫ ১২:০৪ PM

Government of West Bengal
Office of the Sub-Divisional Land & Land

Reforms Officer

-Dag Information-

District- Alipurduar Block- Kumargram [2006042]

Mouza- Dakshin Chengmari J.L. No- 42 P.S.- Kumargram

Dag No.- 999 Type- Sahari Quantam Of Land (A)- 1.6600

Sabek Dag No.- 885

Khatian No	Type	Quantum of Land	Area in acres (A)	Description of Raiyyat/Lessee	Remarks
996	Sahari	0.1566	0.2600	Sarat Chandra Narjinari Father- Musram Narjinari Address- Self	
1030	Sahari	0.8434	1.8000	Arun Narjinari Father- Ramesh Address- Self	
		1.0000	1.66		

(* Ullekhito Khatianer Jotharthe Anksho Pariman, Ei Khatiane Ukto Dage Ankshe Anushare Nirdhatto Hoibe)

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GOVERNMENT OF WEST BENGAL
OFFICE OF THE DISTRICT LAND & LAND REFORMS OFFICER, ALIPURDUAR
DOOARS KANYA (4th Floor), P.O- ALIPURDUAR COURT, DIST- ALIPURDUAR,
PIN-736122

E-MAIL : apd.dllro@gmail.com , ADM.LR- wb@alipurduar.gov.in

Tel: 03564-275531

Memo No. 1659 /Law Cell/DLLRO/APD/2025

Dated 11/12/25

To
The Block Land and Land Reforms Officer,
Kumargram Block

Sub : Report regarding mining on the river bed of Raidhak-II in connection with O.A. No. 123 of 2025 in the matter of Biplab Kumar Chowdhury vs West Bengal Pollution Control Board & Ors.

With reference to the above subject ,this is to inform you that Biplab Kumar Chowdhury has filed O.A. bearing No. 123 of 2025 before NGT, Eastern Zonal Bench, Kolkata against stone crusher unit and mining on riverbed of Raidhak-II.

Therefore, you are requested to conduct a physical enquiry and submit a report regarding mining on the river bed of Raidhak-II .


Additional District Magistrate and
District Land and Land Reforms Officer
Alipurduar


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Office of the D.L.& L.R.O.
Alipurduar




GOVERNMENT OF WEST BENGAL
OFFICE OF THE BLOCK LAND & LAND REFORMS OFFICER
KUMARGRAM, ALIPURDUAR

Memo No. 939 /BLLRO(KMG)/2025

Dated. 12.12.2025

To
The Additional District Magistrate and
District Land and Land Reforms Officer
Alipurduar.

Sub: Submission of field enquiry report regarding mining on the riverbed of Raidak-II i.e.w O.A. No. 123 of 2025 in the matter of Biplab Kumar Chowdhury-vs- West Bengal Pollution Control Board.

Ref: Your kind memo No. 1659/Law Cell/DLLRO/APD/2025 Date.11.12.2025.

Respected Sir,

In pursuance of your kind direction vide above referred Memo No, a field enquiry has been caused by the undersigned today i.e. on 12.12.2025 at around 11.30 a.m to look into whether any mining activities are going on in the riverbed of Raidak-II at Hemaguri and Chengmari area but no mining activities could be noticed.

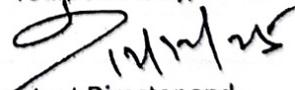
There is no stone crusher on the riverbed of Raydak-II river.

There is no existence of Symplex stone crusher around Hemaguri or Chengmari area.

The L&T Crusher which is on rayati land (ROR No. 996, LR plot No 999, 1000, 1001 comprising total area 0.56 acres, JL no. 42, Mouza Dakshin Chengmari) is in operation.(ROR attached)

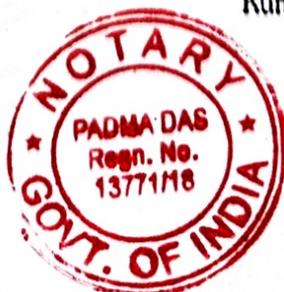
However, there are three dredging-desilting operations are found operating at Chengmari area in the Riverbed of Raidak-II.

Yours sincerely,


Assistant Director and
Block Land and Land Reforms Officer
Kumargram, Alipurduar

Assistant Director &
Block Land & Land Reforms Officer
Kumargram, Alipurduar


SRO-II
Office of the D.L.& L.R.
Alipurduar



জনা- আলিপুরদুয়ার খতিয়ান নং- ৯৯৬

[২০০৬০৪২]

মোজা- দক্ষিণ চেংমারী জে.এল.নং- ৪২

থানা- কুমারগ্রাম



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(১) রাজস্ব- পশ্চিমবঙ্গ ভূ: স: আইন , ১৯৫৫, তৎসহ (২য় সংশোধনী) আইন ২০১৭ মোতাবেক/ কলকাতা ভূমি রাজস্ব আইন , ২০০৩ মোতাবেক ধার্য্য হবে। কৃষিকার্য্যে ব্যবহৃত জমির রাজস্ব , সেস পশ্চিমবঙ্গ সরকার কর্তৃক মকুব .

(২) জমির পরিমান(এ)- ১.৭২০০

(৩) মোট দাগের সংখ্যা- ৬

	(৪) অত্রস্বত্বের দখলকারের বিবরণ	(৫) স্বত্ব	(৬) মন্তব্য
নাম-	শরত্ চন্দ্র নার্জিনারী	রায়ত	পশ্চিমবঙ্গ ভূমি সংস্কার আইন, ১৯৫৫ এর ১৪(০) ধারা মতে হস্তান্তর শর্তসাপেক্ষ
পিতা-	মুসরাম নার্জিনারী		
ঠিকানা-	নিজ		



(৭) অত্রস্বত্বের নিজ দখলীয় জমি

দাগ নং	জমির শ্রেণী	মন্তব্য	দাগের মোট পরিমান(এ)	দাগের মধ্যে অত্রস্বত্বের অংশ	দাগের মধ্যে অত্রস্বত্বের জমির অংশের পরিমান	
					একর	হেক্টর
১০০০	ডাঙ্গা		০.২৮০০	১.০০০০	০.২৮০০	
১০০১	ডাঙ্গা		০.১৭০০	০.১১৭৬	০.০২০০	
১০০২	ইন্দারা		০.১৬০০	০.৪৩৭৫	০.০৭০০	
১০০৩	সহরী		০.২৮০০	০.৪২৮৫	০.১২০০	
৬৭৬	সহরী		১.৯৩০০	০.৫০০০	০.৯৭০০	
৯৯৯	সহরী		১.৬৬০০	০.১৫৬৬	০.২৬০০	

মোট দাগের সংখ্যা- ছয় মাত্র



Assistant Director & Block Land & Land Reforms Officer Kumargram, Alipurduar

(* দাগের অত্রস্বত্বের জমির যথার্থ পরিমাণ, দাগের মধ্যে অত্রস্বত্বের অংশ অনুসারে নির্ধারিত হইবে।)

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১১/১১/১০২৫ ০১:১১ PM

SRO-II
Office of the D.L.& L.R.O.
Alipurduar

District: Alipurduar Khatian No. 996

[2006042]

Mouza: Dakshin Changmari J.L. No. 42

Police Station: Kumargram

(1) Rajaswa- Paschim Banga Bhu. Swa. Ayne, 1955, alongwith (2nd Rectification) Ayne, 2017 Motabek/Kolkata Bhumi Rajaswa Ayne, 2003 Motabek Djharya hobe. Krishi Karje used land taxes, ses Paschim Banga Sarkar kartik Makub.

(2) Quantam of Land (A) 1.7200

(3) Total dag Numbers- 6

	(4) Atraswatter Dokhalkar Biboran	(5) Swatta	(6) Remarks
Name:	Sarat Chandra Narjinari	Raiyat	Paschim Banga Bhumi Sanskar Ayne, 1955 (14c) dhara mote hastantar sarta Sapekkho
Father:	Musram Narjinari		
Address	Own		

(7) Atraswatter Nijo Dokholikar Land

Dag No.	Land Classification Remarks	Total Land in Dag(A)	Part of land under the Dag	Quantum of land under the Dag	
				Acre	Hector
1000	Danga	0.2800	1.0000	0.2800	
1001	Danga	0.1700	0.1176	0.0200	
1002	Idera	0.1600	0.4375	0.0700	
1003	Sahari	0.2800	0.4285	0.1200	
676	Sahari	1.9300	0.5000	0.9700	
999	sahari	1.6600	0.1566	0.2600	

Total da No. - Six only

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